

**Central Administrative Tribunal  
Jaipur Bench, Jaipur**

**O.A. No. 679/2016**

Date of decision: 07.03.2019

**Hon'ble Mr. Suresh Kumar Monga, Member (J)  
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Brahm Ram Sharma s/o Damodar Lal Sharma, aged about 58 years, r/o Village & Post Jatwara, Distt. Sawaimadhopur, Rajasthan, presently working as E.D.D.A. Jatwara Post Office.

...Applicant.

(By Advocate: Shri P.N.Jatti)

Versus

1. Union of India through the Secretary to the Government of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Superintendent Post Offices, Swaimadhopur Dn. Sawaimadhopur.

...Respondents.

(By Advocate: Shri N.C.Goyal)

**ORDER (ORAL)**

**Per: Suresh Kumar Monga, Member (J):**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein a direction to respondents to decide his pending representation dated 14.08.2015 (Annexure A/1). While

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filings reply to O.A., it has been categorically stated by the respondents that the representation dated 14.08.2015 (Annexure A/1) has already been decided vide order dated 01.10.2015 (Annexure R/6).

2. In view of the above, nothing survives in the present O.A. and the same is disposed of having been rendered infructuous.

3. However, the applicant shall be at liberty to challenge the order dated 01.10.2015 (Annexure R/6) passed by the respondents, if he still remains dissatisfied with the same.

4. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)  
Member (A)

(Suresh Kumar Monga)  
Member (J)

/kdr/